

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 2439 of 2020

In

Contempt Case (AT) No. 04 of 2020

in

Company Appeal (AT) (Insolvency) No. 1181 of 2019

IN THE MATTER OF:

Mr. Yogesh Kumar Gupta

...Applicant

Versus

Global Fragrances Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Vinod Chaurasia, Advocate and
Mr. Yogesh Gupta (RP)**

For Respondent: Mr. Aditya Sharma, Advocate for R-2&R-3.

O R D E R
(Virtual Mode)

16.02.2021 Heard. Learned Counsel for Respondent Nos. 2 and 3 state that only yesterday they have deposited Rs. 50,000/- in the Bank Account of the Insolvency Resolution Professional (IRP). The IRP-Mr. Yogesh Kumar Gupta states that he has received a message from the Bank but he has to still verify.

Learned Counsel for Respondent Nos. 2 and 3 states that because of some health issue in his family, he is requesting for some more time.

One opportunity is given. The Balance-Amount should be paid by Respondent Nos. 2 and 3 by 05th March, 2021. In default, we may have to take not only further steps with regard to Contempt but we may even restore the original proceedings.

List this Application 'In Orders Category' on **08th March, 2021**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)